NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.33(MAH)/2011 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.02.2017

NAME OF THE PARTIES:

Mr. Sanjay Suryaprakash Mehta

 $\label{eq:V/s.M/s.SKG} V/s.$ M/s. SKG Consultants & Engg. Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
	Rajesh	Alv. for Peritioner	Dhy.
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ORDER

TCP No.33/397-398/CLB/MB/MAH/2011

1. The Learned Representative of the Petitioner Mr. Rajesh Chaudhary is present. He informed that the Advocates earlier appointed have recused themselves and now he is authorized and engaged to represent the Petitioner subject to leave by the Bench to file the Letter of Authority within 2 days time. Leave is granted with a direction that no further adjournment can be granted to the Petitioner because of the reason that the pleadings are complete and the matter was enlisted for final hearing today.

- 2. From the side of the Respondent, Learned Representative has vehemently objected the manner in which the adjournment is sought by the Petitioner and pleaded that in the past the Petitioner has delayed the matter.
- 3. However, considering the natural justice in mind, matter is adjourned.
- 4. By mutual consent now this CP is enlisted on **03.03.2017**, date is duly communicated to both the sides.

9th February, 2017.

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M.K. SHRAWAT.
MEMBER (JUDICIAL)